



2026:AHC:30020-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 366 of 2026

Vishwanath Vishwakarma

.....Petitioner(s)

Versus

State of U.P. and 5 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aakash Rai
Counsel for Respondent(s)	:	Vatsala, Jagdish Pathak (S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking direction to the respondents to remove unauthorised encroachment over the public utility land at Village Jungle Sikri urf Khorabar, Tehsil Sadar, District Gorakhpur.
2. A perusal of the petition indicates that a representation was made by the petitioner on 04.02.2025 alleging encroachment and now the present PIL has been filed.
3. A perusal of the picture (Annexure-2) produced by the petitioner indicates that the construction is not new, the same appears to be existing for a very long time. Nothing has been indicated in the petition for the trigger for the petitioner to have filed the representation and then presenting the PIL. The representation has been made on the letter head of a political party, it appears that the filing of the representation and the present PIL is outcome of some personal rivalry between the petitioner and respondents no. 5 and 6 for which purpose the medium of PIL cannot be misused.
4. Consequently, there is no substance in the petition, the same is therefore, dismissed.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 11, 2026
AHA/Jyotsana